

J A I P U R.

O.A. No. 30/93

Date of decision: 20.10.94

MANOHAR SINGH

: Applicant.

VERSUS

UNION OF INDIA & ORS : Respondents.

Mr. Rajindra Soni : Counsel for the applicant.

Mr. U.D. Sharma : Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

Hon'ble Mr. N.K. Verma, Administrative Member

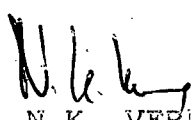
PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

Heard the learned counsel for the parties.

2. Admittedly, after the decision of the Hon'ble Supreme Court and the CAT, respondents revised the seniority list vide order dated 23.6.92 (Annexure A-1).
list
As per the revised seniority, applicant is entitled for all consequential benefits including the consideration for promotional post whenever he was due.

3. In the result, the petition is accepted. The respondents are directed to consider the seniority of the applicant as per Annexure A-1 and to give him all consequential benefits and to consider him for promotion according to the revised seniority list as fixed vide order dated 23.6.92. In case any junior has been promoted ^{petitioner} he shall also be considered for promotion. The matter may be considered within a period of four months from the date of the receipt of the copy of this order.

4. The O.A. stands disposed of accordingly, with no order as to costs.


(N.K. VERMA)
Administrative Member


(D.L. MEHTA)
Vice-Chairman